## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:972
ANSWERED ON:01.03.2011
OCCUPATION OF SCHOOL BY SECURITY FORCES
Adsul Shri Anandrao Vithoba; Dharmshi Shri Babar Gajanan

## Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether security forces deployed in various parts of the country, including Dantewada in Chhattisgarh are occupying the schools and hostels;
(b) if so, the details thereof, State-wise;
(c) whether the Supreme Court has issued any directive against such occupation;
(d) if so, the details thereof and the action taken thereon; and
(e) the steps taken to vacate the said premises whithin the time fixed by the Supreme Court?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT)

(a) & (b): Yes, Madam. Some State Governments have provided accommodation to Central Police Forces deployed in their States in educational institutions. The State-wise details as on date, are as under:

Sl.No. State No. of Institutions

1. Chattisgarh 22

2. Bihar 02

3. J&K 01

4. U.P. 03

Total

28

(c) to (e): Yes, Madam. Hon'ble Supreme Court in its order dated 01.09.2010 in the Writ Petition (Civil) No. 102/2007 in the matter of 'Exploitation of Children in Orphanages in the State of Tamilnadu', issued directions to the Government to ensure that the Para Military Forces vacate the schools and hostel buildings occupied by them within two months.

Again the Hon'ble Supreme Court in its order dated 18.01.2011 in the Writ Petition (Civil) No. 250/2007, in the matter of 'Nandini Sundar & Others versus State of Chhattisgarh' and Writ Petition (Criminal) No. 119 of 2007, in the matter of 'Kartam Joga & Others versus State of Chhattisgarh and Union of India', has given directions to ensure that the security forces vacate all the educational institutions, school buildings and hostels within a period of four months.

Pursuant to the directions of Hon'ble Supreme Court dated 01.09.2010, alternate accommodation have been provided by the State Government concerned at 52 educational institutions and Central Police Forces have shifted to alternate accommodations at these locations. Instructions have been issued to the State Governments concerned to provide alternate accommodation to Central Police Forces at the remaining 28 educational institutions within the stipulated time frame as per the directions of the Hon'ble supreme Court.